

1986 published in Notification No. S. O. 700 (E) in Gazette of India dated the 1st October, 1986.

- (6) The Export of Frozen Frog Logs (Quality Control and Inspection) Rules, 1986 published in Notification No. S. O. 701(E) in Gazette of India dated the 1st October, 1986.
- (7) S. O. 3660 (published in Gazette of India dated the 25th October, 1986 containing corrigendum to Notification No. S.O. 783 dated the 1st March, 1986.
- (8) The Export of Coir Mattings (Inspection) Amendment Rules, 1986 published in Notification No. S. O. 3661 in Gazette of India dated the 25th October, 1986.
- (9) The Export of Coir Yarn (Inspection) Amendment Rules, 1986 published in Notification No. S. O. 3662 in Gazette of India dated the 25th October, 1986.
- (10) The Export of Non-baled Coir Yarn (Inspection) Amendment Rules, 1986 published in Notification No. S. O. 3663 in Gazette of India dated the 25th October, 1986.
- (11) The Export of Coir Products (Inspection) Amendment Rules, 1986 published in Notification No. S. O. 3664 in Gazette of India dated the 25th October, 1986.

[Placed in Library. See No. LT-3256/86]

Notification under Section 18 of the Handlooms (Reservation of Articles for Production) Act, 1985

THE DEPUTY MINISTER IN THE MINISTRY OF TEXTILES (SHRI S. KRISHNA KUMAR) : I beg to lay on the Table a copy of Notification No. S. O. 477 (E) (Hindi and English versions) published in Gazette of India dated the 6th August, 1986 regarding exemption to articles or class of articles specified in the Schedule annexed to the notification from the opera-

tion of the Order No. S. O. 459 (E) dated the 5th August, 1986 and permitting such articles or class of articles to be produced by any powerloom solely for the purposes of export, under sub-section (2) of section 18 of the Handlooms (Reservation of Articles for Production) Act, 1985.

[Placed in Library. See No. LT-3257/86]

12.14 hrs.

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following message received from the Secretary General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules, of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th November, 1986, agreed without any amendment to the Citizenship (Amendment) Bill, 1986, which was passed by the Lok Sabha at its sitting held on the 11th November, 1986."

STATEMENT RE : PAYMENT OF D. A. TO GROUP B, C AND D OF CENTRAL GOVERNMENT EMPLOYEES

[English]

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : Government have accepted the D.A. formula recommended by the Fourth Pay Commission, in respect of employees of Groups B, C and D. According to the revised formula D.A. has to be sanctioned on the basis of percentage increase in whole numbers of the 12-monthly average of CPI on 30th June and 31st December over index average of 608, the base figure to which the revised pay scales are pegged. The 12-monthly average CPI on June 30, 1986 is 632.41, which works out to an increase of 4 per cent over 608 on the above basis. Employees drawing basic pay upto Rs. 3500/- are to be allowed 100 per cent neutralisation and are,